

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 796 OF 2018 IN**  
**Appeal No. 166 OF 2018**

**Dated: 03<sup>rd</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s Glatt Solutions Pvt Ltd**

**.... Appellant(s)**

**Versus**

**Bihar Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Avinash Menon

Counsel for the Respondent(s) : -

**ORDER**

**IA NO. 796 OF 2018**  
***(Application for Urgent Listing)***

Heard learned counsel appearing for the Appellant. Learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, he has submitted that in the light of the statement made in Paragraph nos. 4 to 9 in the application dated 20.06.2018, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in Paragraph nos. 4 to 9 of the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

**Appeal No. 166 OF 2018**

Issue Notice to the respondents returnable on 05.07.2018. Dasti, in addition is permitted.

List the matter for admission on **05.07.2018.**

**(S. D. Dubey)**  
**Technical Member**

*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**